श्री लाल कृष्ण आडवाणी : केसरी जी, कुछ तो कहिये ।

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Let us start the discussion under Rule 176.

DR. RAMKRIPAL SINHA (Bihar): I was given to understand that the Minister was going to make a statement regarding Gwalior.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Who told you??

DR. RAMKRIPAL SINHA: I got this impression.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Now discussion will start,

श्री लाल कृष्ण आडवाणी : श्रीमन्, आपकी तो रुचि ग्वालियर में होनी चाहिए।

उपसभाध्यक्ष (श्री सवाई सिंह सिसोदिया): मेरी रुचि तो पूरे हिन्दुस्तान में है।

श्री लाल कृष्ण आडवाणी : आप तो उस राज्य के प्रतिनिधि हैं ।

उपसभाध्यक्ष (श्री सवाई सिंह सिसोदिया): ग्वालियर में ही नहीं, सारे हिन्दुस्तान में मुझे रुचि है ।

SHRI JAGJIT SINGH ANAND: I only want to find out whether the Home Minister or the Minister of State will say anything.

DISCUSSION UNDER RULE 176 REPORTED POLICE FffiING ON ONION GROWERS ON THE 19TH MARCH, *19*0* AT PAMPALGAON-BASWANT, District Nasik in Maharashtra, Re-*suiting in the death of two Farmers

श्री सदाशिव बागाईतकर : (महाराष्ट्र): जिस समस्या के बारे में पिपलगांव -बसवंत में जो गोली काण्ड की घटना हुई है, इसके बारे में हम विचार कर रहे हैं । यह बहुत गंभीर घटना है, सब से पहले तो मैं एक चीज आपके सामने पेश करना चाहूंगा कि जो फायरिंग का मतलब हम लोग समझते हैं, उस किस्म का यह फायरिंग नहीं है ।

मैं आपकी खिदमत में यह पेश करना चाहूंगा कि जहां भी कहीं फायरिंग, लाठी-चार्ज वगैरह की बात होती है, डिस्ट्रिक्ट मैजिस्ट्रेट की उपस्थिति में उनकी आज्ञानुसार इस तरह की कार्यवाही होती है । पिम्पलगांव बसवंत में यह जो घटना हुई है, वह इतनी शाकिंग है कि इसको फायरिंग कहने की बजाए मैन स्लोटर और असाल्ट कहना चाहिए क्योंकि गये चौबीस घंटों में जो मालूमात मेरे पास पहुंची है, वह बहुत ही भयानक है । पिम्पलगांव-बसवंत जो प्याज की एक बड़ी मंडी है, वहां नफेड के अधिकारियों और किसान जो प्याज ले कर आए थे, उनकी अभी चर्चा चल रही थी प्याज को खरीदने के बारे में । उसमें आपस में उनकी एक राय नहीं बनी कि कितना प्याज नफेड के अधिकारी खरीदेंगे । यह विषय विवाद का बन गया । इसके बाद किसानों ने कहा कि जब तक नफेड के लोग हमको आश्वासन नहीं देंगे कि उनका पूरा प्याज खरीदा जाएगा तब तक हम लोग जो प्याज बैलगाड़ियों में लाद कर यहां लाए हैं, वे बैलगाड़ियां यहीं रास्ते में छोड़ कर बैठ जायेंगे और उन्होंने रास्ते में बैल गाड़ियां छोड़ी और यातायात में रुकावट आ गई । यह घटना 19 तारीख के सुबह के नौ दस के दरम्यान की है वहां न तो धारा 144 थी और न किसी तरह के प्राहिबिटरी आर्डर्ज थे ना वहां बहुत बड़ा पुलिस फोर्स था कुछ नहीं था, लेकिन 10 बजे के आसपास बम्बई से धुलिया की ओर जाने के लिए एस० आर० पी० (स्टेट रिजर्व पुलिस) की 3 गाड़ियां थीं ।

वे गाड़ियां वहां पहुंची तो यातायात रुक गया और यातायात चल नहीं रहा, यह जब उन्होंने देखा, तो एस० आर० पी० के जवान नीचे उतरे, एस० आर० पी० के जवानों के साथ पाटिल नाम का, जिनको सबइंस्पेक्टर कहा जाएगा वह पुलिस का एक आफिसर था वह भी नीचे उतरा और जब उस ने देखा कि बैल गाड़ियां रास्ते में थीं तो उनको हटाने की उन्होंने कोशिश की लेकिन वह जब नहीं हुआ तब उन्होंने गोली चलाई, बिना अनुज्ञा के । बिना अनुज्ञा के यह गोली काण्ड है । कोई भी डिस्ट्रिक्ट मजिस्ट्रेट या वाकायदा आथारिटी नहीं थी जिसने कहा हो गोली चलाओ, और उस गोली काण्ड में 2 आदमी मारे गए, दो नौजवान 20 और 25 साल के जिनके नाम हैं—आनंद कचरु गवारे और पाण्डुरंग शंकर ये किसान के दो नौजवान लड़के वहीं मारे गए और 8 आदमी तो सीरियसली, गंभीर रूप से, घायल हुए । तो वह जो काण्ड हुआ है, उस में प्याज का क्या मामला है, वह तो अलग रहा लेकिन एक अनअथाराइज्ड फायरिंग यह हुई । यह गोली चलाने का हुक्म देने का कोई अधिकारी नहीं था । वहां जो पाटिल नाम का अफसर नीचे उतरा उसका अधिकार नहीं था । यह बताया जा रहा है कि लोगों ने ट्रक्स को आग लगाने की कोशिश की, पुलिस का कोई वैन जला और कोई ट्रक जला ऐसी कोई खबर नहीं । बताया जाता है लोगों ने कोशिश की ट्रक जलाने की, उसकी हिफाजत में यह गोली चलाई गई और लोगों को भगाया गया ।

इससे बहुत ही बुनियादी सवाल पैदा होता है उपसभाध्यक्ष जी । आखिर आदमी की जान का नुकसान और एकाध ट्रकों को आग लगाने की बात का एक स्तर पर हम सोच सकते हैं ? कोई कानून की व्यवस्था नहीं बिगड़ी थी कोई हिंसा का वातावरण उस वक्त नहीं था । एस०आर०पी० के जवान जा रहे थे एक्सीडेंटली वे वहां पहुंचे और जब उन्होंने देखा यातायात पूरी तौर से रुक गया है तो थोड़ा इंतजार किए बगैर उन्होंने गोली चलाई और इन लोगों को मार डाला । बात यहां तक नहीं हुई । 12 राउंड फायरिंग के हुए हैं और इतनी अंधाधुंध गोली चलाई गई है कि जिन लोगों को इस सारे काण्ड में किसी तरह का दखल नहीं था, ताल्लुक नहीं था, सम्बन्ध नहीं था, जो घरों में थे उनको पीटा, जो सरकारी डाक्टर था उनको पीटा, यहां तक मामला बिगड़ गया कि उस दिन विद्यार्थियों को दसवीं, बारहवीं कक्षाओं के फाइनल एग्जामिनेशन थे, उन को भी, बच्चों को भी पीटा गया और वहां का जो कोर्ट है उस कोर्ट के कंपाउंड में भी एक गोली जाकर गिरी जो एक वकील ने पुलिस के पास देकर अपना एक स्टेटमेंट वहां दे दिया । तो इस तरह की यह बात हुई । इसलिए यह जो कुछ हुआ है पुलिस काण्ड, मैं सिर्फ कानून की दृष्टि से नहीं कहना चाहता । यह क्यों हुआ ? ला एण्ड आर्डर की बड़ी चर्चा हो रही थी कि पिछले जमाने में ला एण्ड आर्डर बिगड़ रहा था, ला एण्ड आर्डर अब सब ठीक हो गया । हम आए दिन हाऊस में यह प्रश्न उठा रहे हैं । दिल्ली में अंधों के ऊपर लाठी चार्ज हुआ और घटनाएं इधर उधर हुई । तो मेरा यह कहना है कि बिल्कुल एक गैर-जिम्मेदाराना तरीके से यह हुआ चूंकि आज महाराष्ट्र विधान सभा भंग हो गई, वहां इस सवाल को उठाने वाला कोई नहीं है, पापुलर गवर्नमेंट नहीं है, इसलिए पुलिस बेकाबू हो गई है और यह अंधाधुंध गोली चलाने का काम उन्होंने किया । इसलिए मैं चाहूंगा कि ये लोग जिन्होंने गोली चलाई है, जो फायरिंग की उसकी खाली न्यायिक जांच की बात नहीं है, एडमिनिस्ट्रेटिव जांच की बात नहीं है । पहला काम यह होना चाहिए कि जिन्होंने बिना परमिशन के, बिना किसी अथारिटी की अनुज्ञा लेकर गोली चलाई, उन अधिकारियों को गिरफ्तार करना चाहिए और उन पर 302 के तहत मुकदमा दायर करना चाहिए । मैं पूछना चाहता हूं कि गृह मंत्री महोदय से कि क्या वे यह आश्वासन देंगे ? एक बात यह थी ।

श्री सदाशिव वःगाईतकर

दूसरी बात यह है कि किसानों का जो यह प्याज वाला आन्दोलन सब तरफ चल रहा है और उस में किसानों को ठीक दाम मिलने की जो बात है उस की ओर सरकार ने अनदेखा किया है इसी लिए यह सारा मामला बिगड़ रहा है और सरकार जो देर कर रही है उस का भयानक परिणाम हो रहा ।

मैं एक और चीज आप के समाने रखना चाहता हूं । आप को मालूम करना चाहिए कि किसान अशांन्त क्यों हैं । 1978–79 के दरमियान जितना प्याज उगाया गया उस से किसानों को 80 करोड़ रुपया मिला । ग्राहकों को उसी प्याज के लिए 400 करोड़ रुपया सारे देश में देना पड़ा । जो बीच का सारा फायदा है—50 करोड़ रुपया स्टोरेज और ट्रांसपोर्ट का छोड़ दिया जाए—करीब-करीब 270 करोड़ रुपए का मुनाफा आढ़तिए और दलाल लोगों ने उठाया है । जो पैदा करने वाला किसान है उसको जो मिला उस का तीन गुना, चार गुना ज्यादा मिडिलमैन को मिला है । इस लिए उपाध्यक्ष महोदय, मैं सरकार से जानना चाहता हूं कि जो नीति का सवाल है उस के बारे में वह क्या करने जा रही है । जब भी इस तरह का सवाल उत्पन्न होता है तब सरकार इन्टरवीन करती है, लेकिन बुनियादी नीति की जो बात होती है वह यह सरकार नहीं करती है । इस लिए पहली बात मैं यह उठाना चाहूंगा कि जो अन्धाधुन्ध गोली-काण्ड हुआ है उसके पाछे है क्या । इस अन्धाधुन्ध गोली कांण्ड के पीछे एक और घटना है जिस का जिक्र मैं करना चाहता हूं । क्या हर चीज के लिए इन्दिरा गांधी का नाम दवा है, तावीज है । अखबार में यह आया है कि उस वक्त वहां के एम ०पी० जो मालेगांव आदिवासी सीट से चुने गये हैं जा रहे थे । उन का नाम भी आया है श्री काहनडोल । उन्होंने किसानों से कहा कि यह सारा झगड़ा बन्द करो, इन्दिरा जी के पास मेरे साथ चलो, आप की जो बातें हैं उन की सुनाई वहां होगी, आप को न्याय मिलेगा । यह बात उन्हों ने कही । उससे भी किसान नाराज हो गये हैं । इस लिए एक चीज का हम खुलासा चाहेंगे कि आप इस जीच को जिस दृष्टि से सुलझाना चाहते हैं । राजनैतिक दृष्टि से अगर हर चीज को आप देखेंगे तब इस का इलाज नहीं निकलेगा । इस तरह की भूमिका ले कर अगर आप का बर्ताव रहेगा तो आप में लोगों का विश्वास होगा ही नहीं । इस लिए गोली चलाने की बात यहां पर हुई है उस की तरफ सरकार किसी अफसर की हिफाजत करने की दृष्टि से न देखें । सरकार इस को प्रेस्टिज का इशू भी न बनायें । जिस तरह का ब्यान सरकार ने इस मामले में दिया है उससे मुझे शंका है कि सरकार अपने अफसरों को बचाने के लिए अपनी प्रेस्टिज के नाम पर जो इस की न्यायिक जांच की बात है, जो अफसर अपराधी हैं और जिन को दंड देनेकी बात है उस को टालने की कोशिश कर रही है । यह मैं साफ तौर पर कहना चाहता हूं । इस लिए मैं गृह मंत्री जी से आश्वासन चाहूंगा कि गृह मंत्री किस दृष्टि से इस मसले का हल ढूंढने की कोशिश कर रहे हैं, इस के बारे में उन की सोच क्या है इसका साथ-साथ ब्यान वह करें ।

मैं एक और आश्वासन चाहूंगा । आये-दिन जब इस तरह की मारकाट होती है तब सवाल आता है क्राउड कन्ट्रोल टेकनीक का और पुलिस और क्राउड के बीच रिलेशन का । उस वक्त सरकार की तरफ से कहा जाता है कि पुलिस को हिदायतें दी जा रही हैं, पुलिस को नई शिक्षा प्रदान की जा रही है । कल इसी प्रकार हाउस में हरिजनों का मामला उठा । अखबारों में आया है कि प्रधान मंत्री ने सब राज्यों को निर्देश दिये हैं, सूचना दी है । इस तरह की बात उत्पन्न हो जाने पर आप सूचना देते रहेंगे तो उस का कोई परिणाम नहीं होगा । बुनियादी तौर पर आप को इस का फैसला करना चाहिए क्राउड के साथ पुलिस कैसे व्यवहार करे । एस०आर०पी०जो पुलिस फोर्स है वह बहुत बदनाम पुलि फोर्स है । वह बहुत डि-ह्यूमनाइज

[श्री सदाशिव बागाईतकर]

स पाइसीज हैं। ऐसा माना जाता है। वह लोग जहां भी जाते हैं वहां ही इस तरह का काण्ड हुआ करता है। यह बिलकुल स्पष्ट बात है। तो इस तरह का फोर्स बिलकुल विदड्रा किया जाये और उसे डिस्बैंड किया जाय। सामान्य पुलिस के मार्फत व्यवहार किया जाये। उन के द्वारा इस प्रकार के कांड कई बार महाराष्ट्र में लेबर मूवमेंट में हो चुके हैं। तो इस लिए मैं कहता हूं कि जो फैक्ट्स सामने आये हैं उन पर आप अपना ब्यौन दें और मेरे द्वारा उठाये गये मुद्दों का खुलासा आप दीजिए और न्याय देने की दृनिट सरकार को कदम उठाना चाहिए। इसके लिए आप हम को आश्वासन दें। इतना ही मैं कहना चाहता हं।

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Mr. Nage-shwar Prasad Shahi. He is not here. Mr. Hsrkishan Singh Surjeet. He is not here. Mr. A. G. Kulkarni:

SHRI A. G. KULKARNI (Maharashtra): Sir, my colleague has raised certain problems about the firing at Pimpalgaon and the death of two farmers and the brutal attack on far-mers,, doctors and other social workers and political workers who approached the authorities to get redress. My colleague has also given many instances and fact$_s$ which the Government must also be knowing.

Sir, at the outset I would like to draw the attention of the Home Minister to the fact that this is not a problem of NAFED or any other organisation but it is purely a problem of law and order and the permissiveness after the victory of the Congress (I) in the Lok Sabha elections which ha$_s$ created this disorderly situation.

Sir, about the police, the less said the better. We are given here lectures, as my friend has stated, about "sensitivity", "touchiness" and so on. Leave aside "sensitivity"; we were told that the police has to be educated, when the lathi-charge wa,3 made on blind persons. Now, Sir,, the Prime Minister is saying about educating the police. What happened at Narayan-pur? She said the police is forutal and the Government is incompetent. By the same logic, your Government is incompetent and the police are more brutal because you have demoralised the police and the administration. The undue transfers, undue promotions and all types of methods to pressurise th$_e$ bureaucracy to 'do this and to do that, have created this situation. In this connection, another instance was brought to the notice of the House, in the morning, the attack on lawyere. Have you ever heaTd of it? Sir, you are a lawyer yourself from that very State. Has anybody in this country, even during the British days,, ever heard of the lawyers being brutally attacked by the police? We have never heard of it. Mr. Pranab Mukher-jee is laughing. I know he will be having something up his sleeve. But I would only plead with him and his colleague, Mr. Makwana that this has to be taken very seriously, as the entire police force and the administration are totally demoralised at present. Sir, take for instance, the leakage of Justice Bhagwati's letter. A Supreme Court Judge writes to the Prime Minister. He can write personally. But why this particular leak and leak in stages? It, is not leak in one stage; it is leak in stages, i think my friend, Mr. Vasant Sathe is doing his job well so that impressions should be created in the judiciary and the police force should always be demoralised and always in a panicky condition.

About the court cases, etc., I do not want to say anything. But to the political point, the Home Minister ha.s to apply hi$_s$ mind. Very recently the I.G. of Maharashtra was transferred. I do not want . to allege anything because I know this is a fact. He wa$_s$ a co-worker with us in the 1942 movement.

I thought he had retired. While Coming to Delhi I just enquired and

[Shri A. G. Kulkarni] I was told that he has not retired,. but he has been transferred. \ asked for the reason for his transfer because only six months back he has gone there. I was told that he was connected with some Maruti case. In the place of Nagarker, Bhinge has been appointed. He is also a competent officer. I have nothing against him. I am only bringing to your notice the political aspect of tampering with administration. Are you going to. transfer every officer connected with Maruti easel The Shah Commission report has been withdrawn. But how can many things brought before the country be wiped out? I am against such Commissions. There I am one with you and your party. The Janata Party made a mes$_s$ of all these things. That party had no experience of ruling. I am sorry to say—though I have great respect for Morarji Bhai— that obstinacy has ruined the Janata P^rty and its administration. Shri-mati Indira Gandhi is not only a clever diplomat and administrator, but sh$_e$ also knows how to use cosmetics and sophistication to become a dramatist at every moment when such problems of atrocities on Harijans, this and that, take place. But the basic question i$_s$ this. Do not demoralise police and administration. This is the basic thing which you have to attend to.

I only quote from today's regional paper from Maharashtra. I do not want to quote, but I will give you the meaning and for verification I will pass

गोवंडीतील

the paper to you

At Bombay, Mr. Mahapatro, a colleague of mine from the CP1 spoke of some police brutality against the slum dwellers in Bombay

पिंपलगांव बसवंत-गोळीबार आवश्यकता वाट-ल्यासच न्यायालयीन चौकशी

That means whatever firing took plske* *ibaui* 2,000 slum dwellers were homeless due to the brutality by police and Congress (I) workers ..

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): The question before us is about the onion growers.

SHRI A. G. KULXARNI: In Maharashtra there is the Central rule. But there are 39 Ministers—39 Lok Sabha Memebrs returned in the elections-issuing orders on telephones to Secretaries and pressurising the Advisers. Kandolay is a poor friend of mine. I know him. He is a very nice man. But he did not know the timing for speaking. Indira Gandhi's name was popular then. Now with the price rise the graph has come down. This you have to understand objectively. Then you can solve this problem. I was told that the Adviser was hesitating to order a judicial enquiry. He first ordered it because the Home Minister or somebody said that there would be an enquiry. Now he says that if he is satisfied, he will order a judicial enquiry. Who is this Adviser to say that? i demand from the Government that in this case a judicial enquiry has to take place immediately if you really want to do justice and to create a feeling for law and order among the people, and then you should punish the police people who have done thic.

Mr. Swaminathan is here. I want to say something for his guidance. You have this NAFED. I have also been in the Congress Party and I know what it is meant for. NAFED is a fire-fighting force. There are the problems of plenty. You ar$_e$ encouraging growers to grow more. Once the growth takes place, the Government like Viswamitra disown$_s$ the child. You are not a Viswamitra. Be a legitimate father of that child. When the growers are producing more, the NAFED is acting only as a fire-fighting organisation. You ask them to produce more. I was connected, alongwith the Vice-Chairman who is sitting there, with the co-operative movement and we are all co-operatons.

There should be a permanent arrangement. As Mr. Bagaitkar has said, the traders have to be eliminated and the co-operative marketing organisation has to be strengthened at every stage, so,. I will demand that they should be assured of a remunerative price. Not only that. As a co-operator, Sir, you will appreciate that they raised a demand that they wanted not only a remunerative price, but a production price. They asked: "What is our production price?" Production price was between Rs. 52 and Rs. 70. There can be two opinions and I can understand that. The NAFED was asked to purchase it. But the NAFED refused to purchase on one ground or the other. It is because, Sir,, it is onjy a fire-fighting unit and it is not a viable marketing organisation and ther$_e$ is the question of lack of funds, lack of administrative skill and managerial talent$_s$ and these things have to be assured. *1* have been saying this for the last five years on the floor of this House. The traders were offered only Rs. 25. Who will purchase it at that price, Sir? If the NAFED is not going to purchase it, who will purchase it? If there had been a popular Government,, which was there and which you dissolved, it could have done something. Under the Congress Government, jaggery was lying on the roads and there were no purchasers. The Maharashtra Marketing Federation and the State Government which was then under Mr. Vasant Rao Naik, purchased it. They said: "This is the remunerative price. Whatever may be the loss, we do not bother about it." Now, you also please assure the NAFED that whatever be the loss, it should buy it and if there is any loss, if the Central Government is responsible, it should take care of that and you can get the money from the Maharashtra State Government budget. But you must give them the price,, a minimum price of Rs. 60.

SHRI SADASIV BAGAITKAR; They demand Its. 75.

SHRI A. G. KULKARNI: Anything between Rs. 60 and Rs. 75 is the average price. But a minimum price of Rs. 60 has to be given and now whatever loss has occurred is of no significance because the farmers in the Poona and Nasik districts, as you know, Sir, have developed a technique of production and 1 would only request you to accede to their demands. But, Mr. Makwana, 1 am not suggesting anything very lightly. 1 am very serious on this matter. Do not demoralise the administration; do not demoralise the judiciary; do not encourage sycophants like Mr. Bhagwati of the Supreme Court; do not encourge such things by transferring officiate from place to place. That is not going to solve the problem and you will only bury yourself in these crimes and the people will not forgive you. I say this because the people have already taught a lesson to us when we were together. They have given us a lesson for joining the Lok Dal Government. So, for the third time, you will again be taught a lesson. That is all that I would like to say.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Mr. Swaminathan, would you like to intervene at this stage?

SHRI S. W. DHABE (Maharashtra): Sir,, let all the speakers speak first and then he can reply. That is the procedure for discussion under Rule 176. He should reply afterwards and not now.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): I will give some information to you first.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Yes, let him speak now. Then it may not be necessary to put questions.

SHRI R. V. SWAMINATHAN: Sir, I want to make a few points and I am not going to take much of the time of the House.

On the 15th of this month, Sir, I made a statement in the Lok Sabha mentioning that the price for onion will ibe the minimum support price which would be from Rs. 45 to Rs. 60 and that was decided upon for the simple reason that there was an agitation among the farmers, particularly in the Poona and Nasik districts and they wanted a higher price. They wanted a higher price for the simple reason that the previous Government, the Janata Government,, had fixed the support price at Rs. 40 and not more than that. This price of Rs. 40 was a very small amount. But that was the maximum. The traders were offering only Rs. 20 or Rs. 25 or Rs. 30 to the farmers per quintal. That was why the Cabinet met and also decided to give a support price, a minimum support price, of Rs. 45 to Rs. 60 and the NAFED was also asked to purchase it by paying up to Rs. 60 to the farmers. Sir, immediately thereafter, on the 17th and the 18th, they began to purchase. They have paid for inferior quality also, about Rs. 50, and now they have purchased at Rs. 45 to Rs. 60 and at the rate of Rs. 55 and 60 also they have purchased. It comes to Rs. 55 for the NAFED. The charge against NAFED is that they were not purchasing; they were simply keeping quiet and they allowed the traders to purchase. So far as my information goes, I was told on the telephone by the Managing-Director of NAFED that NAFED has been purchasing onions, that these are all false stories created. That is what I have *been* informed.

SHRI A. G. KULKARNI: Who told you this, Mr. Swaminathan?

SHRI R. V. SWAMINATHAN: The Managing-Director of NAFED.

SHRI A. G. KULKARNI: The managing-Director of NAFED is an interested! person. He has to be hauled up for the inquiry also. Do not give us reply, based on NAFED Managing-Director's version. We know what he said. The NAFED people refused for many reasons. I do not say that they were not prepared to purchase. The day you assured the Lok Sabha that you would purchase onions at the rate of Rs. 45 to Rs. 60 per quintal, NAFED said that they did not want to purchase that day because there was too much of quantity and they had no place; that was one reason. Secondly, they had also got under-hand dealings with traders. Do not talk of the bureaucracy. That is fit for the waste-paper basket.

SHRI R. V. SWAMINATHAN: Well, Sir, whatever it may be, I am giving the information what I have got. So far as the purchase is concerned they bought at the rate of R13. 60 per quintal also as the maximum for good quality. But, Sir, some motivated political persons,, some interested parties, instigated the farmers to resort to violence. That was unfortunate. .... *(Interruptions).*

SHRI SADASIV BAGAITKAR: Sir, the agitation that was going on in Poona was completely non-violent. Not a single politician was attached with this agitation.

THE VICE-CHAIRMAN (SHRI SAWAI SINGH SISODIA): Please do not interrupt.

SHRI R. V. SWAMINATHAN; I am making my statement. Interested parties or politically motivated par-teis were there. I feel very sorry that two young people lost their lives. I feel very sorry for that unfortunate incident. Being a farmer myself, I feel very sgrry for this incident that has taken place. Anyhow, the inquiry is being conducted. When the result comes, the guilty persona will »e punished. I can give an assurance to the House and to Mr. Kulkarni about this.

SHRI A. G. KULKARNI: Assure us that the loss will be sustained by the Maharashtra Government, whatever it might be.

SHRI R. V. SWAMINATHAN: Also, Sir, even paying some compensation also. With the shooting aspect, my

colleague, Mr. Makwana, will deal. I am only placing these facts before the House that the NAFED should purchase. For the information of Mr. Kulkarni, I ma$_v$ also add that we are also exporting onions. So there is no point in not purchasing. We are prepared to purchase whatever quantity comes to the market.

With these words, I conclude statement.... *(Interruptions).*

SHRI S. W. DHABE; I am surprised that the Minister has given an assurance befor$_e$ hearing other Members. It is very unfair that without hearing other Members, the whole thing has been finished by the Minister. The matter is very seriOtfS, because in Nasik district, in the Lok Sabha elections, Mr. Vinayak Rao Patil, the Congress(U) candidate, got more votes.. *(Interruptions)* It is no use laughing. This is how th$_e$ bure-aucracy looks at it ... *(Interruptions)*

SHRI A. G. KULKARNI: This is th$_e$ sophistication o^1 Indir$_a$ gtyle of killing indirectly... *(Interruptions)* You must understand that.

SHRI S. W. DHABE: I $_w$ould like t$_0$ place a fe$_w$ facts before the House. There is a centre, NAFED's centre at Pimpalgaon Baswant, for purchasing onion$_a$ from growers. Cultivators were asking fo$_r$ a price for which it should be purchased immediately. That was not done. Fifteen hundred onion cultivators were there. And they sat on the road. It was blocked. It was the Agra-Bombay Road. The State Rescue polic$_e$ force came in vans. At that time, a Congress(I) M.P. came advising that they should go to Indira Gandhi and get jt done. They simply told him that they were not interested in an$_v$ political party. Theirs was an organisation of growers. They were interested that their good$_9$ $_s$hould be sold. They were not interested in politics and in going to this place or that place. They want-ed immediate sale. After that there was provocation by th$_e$ other people. Th$_e$ police wanted that they should clear the road. Simply because they were not clearing the $_r$oad, they started firing. I would like to know from the hon. Minister whether permission was granted by th$_e$ District Magistrate or any othe$_r$ officer for th$_e$ firing t$_0$ the Reserve Police officials who were going in trucks or cars on that road and to indulge in $_s$uch a brutal attack on the cultivators and the kis-ans of Maharashtra. It is said —that two cultivators died. Thei$_r$ names were Anand Kachru Gaware, aged 25 years and Pandurang Shankar Ni-phade, aged 20 years. I am quoting from the Maharashtra Time$_s$ dated 20-3-80. Gaware was directly hit on his head $_a$nd died instantly. They did not stop there. A number of people wer$_e$ injured. There was some examination going on. The boys were coming out at 2.30 in the afternoon from the examination hall. They were also attacked. Then they went to the station bus stand. At th$_e$ bus stand, they did not spare the people there. They were also attacked. When some persons went to the doctor alongwith victims for medical treatment, they also attacked th$_e$ doctor. Think of it. Th$_e$ police went to the extent of attacking the doctor. His name i$_s$ Dr. Jyoti Kuma$_r$ Dey. The police went to his plac$_e$ and attacked him. What does it show? It is clearly a political vendetta against the people who are not with the Con-gress(I) and who were not with them in the last elections. I am surprised that attacks are going on in Nagpur also. Up till now we were hearing that landlords are attacking the Hari-jans. They are being killed and atrocities are being committed. I$_n$ the place from where I come, that is Nag-nur, on the 16th of March 1980, one Naresh Eknath Thul, a harijan youth, was arrested by a Police Inspector. H$_e$ was taken to the Police Station. He was beaten up and he was killed. H$_e$ died in the Police Station on the 16th night. When he was taken to the hospital, he was declared dead.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA); How is it relevant to this incident?

SHRI S. W. DHABE: I am showing the tendency. The bureaucratic thinking is that they are right and that they can do anything. Is it proper to destabilise the institutions like judiciary and to think that the people should be brought under control by the armed police. I would like to know whether the Government will immediately appoint a judicial inquiry, not a magisterial inquiry, into this incident. A magisterial inquiry will not serve any purpose. Thirdly, I would like to know from the Minister whether the NAFED officer who was offering only Rs. 30|- will be proceeded against. The Government says that the price offered was Rs. 45]-an<j Rs. 50|-. Why is it that the officers of NAFED were asking the farmers *to* sell their goods at such a low rate? Were they in league with some private traders? If it is a fact that Rs. 301- were offered, there should be immediate suspension of the concerned officers and an inquiry ghould be held. Lastly, I would like to know whether it is a fact that a doctor and students were also attacked. I want to know whether it is a fact that the docto,- who was giving the treatment was also attacked. The report says that those people who were injured were taken to the hospital and the doctor was giving medical relief. They went and attacked the doctor saying. "Why are you giving medical relief?" Sir, this is one of the most heinous things that has'hap-pened in Maharashtra. What has happened in Nagpur. Nasik' etc. raises many doubts about how the Central Rule is administered in Maharashtra. Therefore, Sir. I would like the hon. Minister to make a statement as to why the SRP was authorised to resort to that firing. I also want him to tako action against the people responsible because thev entered into the hospital and attactfec! the doctor who only giving medical relief to the injured, people.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Shri Shahi. Please be brief.

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, आप भी किसान हैं, हमारे मंत्री स्वामीनाथन जी भी किसान हैं, हमारे गृह मंत्री जी भी किसान हैं मैं जानना चाहता हूं कि . . .

श्री सदाशिव बागाईतकर : मकवाणा जी कहां किसान हैं ।

श्री नागेश्वर प्रसाद शाही : दो सवाल हैं ।

SHRI A. G. KULKARNI: Mak-wanaji was in the Excise Department.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): ' I am a landless labour.

श्री नागेश्वर प्रसाद शाही : दो सवाल हैं । एक सवाल तो किसानों के उत्पादन का उचित मूल्य और दूसरा है पुलिस का सलूक । मैं जानना चाहता हूं कि क्या यह वही पुलिस है जिसने नारायणपुर में जुल्म किए थे और जिस पर इस महान देश की प्रधान मंत्री को दौड़ कर वहां पहुंचना पड़ा था और यह कहना पड़ा था कि उत्तर प्रदेश की सरकार इनकम्पीटेंट है इसलिए कि यह पुलिस को कंट्रोल नहीं कर सकती है । इसलिए उसे रहने का कोई हक नहीं है ।

This was the statement of the Prime Minister of the country. She said: 'The Up Government was not able to control its police. Therefore, it has no right to continue in office. It must go and it has gone.' I want to know from the Minister of State for Home; Is it the same police?

SHRI HAREKRUSHNA MALLICK (Orissa): Shameless police.

SHRI NAGESHWAR PRASAD SHAHI: And if it is the same, how is' it that the atrocities in Nasik are different from those in Narainpur? I am a man who lives near Narainpur.

संसदीय कार्य विभाग में राज्य मंत्री (श्री सीताराम केसरी) : हिन्दी में बोलिए ।

श्री नागेश्वर प्रसाद शाही : मैं नारायणपुर के नजदीक का रहने वाला हूं केसरी जी । नारायणपुर की घटना को मैं अच्छी तरह से जानता हूं । उपसभाध्यक्ष महोदय, नारायणपुर की घटना जिस दिन हुई उसके एक दिन पहले जिस दिन बुढ़िया बस से दब कर मर गई उसी दिन से उस गांव में यूथ कांग्रेस के लोगों का कैम्प खुल गया ।

उपसभाध्यक्ष (श्री सवाई सिंह सिसोदिया) : आप कृपया नासिक की घटना की बात करें ।

श्री नागेश्वर प्रसाद शाही : नासिक की बात पर आ रहा हूं *(Interruptions)* केसरी जी मैं हाथ जोड़ता हूं ।

उपसभाध्यक्ष (श्री सवाई सिंह सिसोदिया) : दूसरी घटनाओं में बहुत समय लग जाएगा ।

श्री नागेश्वर प्रसाद शाही : श्रीमन्, नासिक में क्या हुआ ? नारायणपुर में जिस दिन वह बुढ़िया मर गई उसके पहले ही यहां से हुक्म हो गया था कि ऐसी सिचुएशन क्रियेट करो कि उस गवर्नमेंट को डिजाल्व किया जा सके । इसलिए उस बुढ़िया के मरते ही गांव में यूथ कांग्रेस का कैम्प खुल गया । यूथ कांग्रेस के 100 लोग उस गांव में स्त्री, बच्चों को, सब को रात-दिन सिखाने और समझाने में लगे थे कि प्रधान मंत्री जी आएंगी तो क्या कहना है, चीफ मिनिस्टर आएंगे तो क्या कहना है, होम मिनिस्टर आएंगे तो क्या कहना है । सब औरतों को सिखाया कि किस तरह रो-रो कर कहना है । श्रीमती तारकेश्वरी सिन्हा वहां गई थीं, श्रीमती जमुना देवी भी वहां गई थीं । इन लोगों ने उन औरतों के पास जा कर बात की । किसी ने यह नहीं कहा कि मेरे साथ रेप किया गया ।

6 P.M.

लेकिन प्रधान मंत्री जी ने क्या बयान दिया । महिलाओं के साथ पुलिस ने मास रेप किया है । Is it the same police? The DIG was transferred but the Chief Minister immediately ____ *(Interruptions).* The SHO was suspended. The whole police station staff was suspended and all the police staff, was sacked by the Chief Minister.

सारे मिनिस्टर वहां दौड़कर पहुंच गये । यहां कौन गया ? यहां तो श्रीमन्, महाराष्ट्र के गवर्नर का एडवाईजर भी नहीं गया । यह मकवाणा साहब फर्क है । मैं इसको यहीं छोड़ देता हूं आप स्वयं जांच कीजिए कि क्या इस तरह का व्यवहार नहीं हुआ कि महाराष्ट्र की पुलिस जुल्म करे तो कोई ख्याल नहीं और उत्तर प्रदेश की पुलिस करे तो वहां प्रधान मंत्री जी जांये और एक पूरी पिक्चर बना दी जाये । इसको यहीं छोड़कर अब मैं उत्पादन के ऊपर आ रहा हूं कि किसानों के उत्पादन की पर क्विंटल लागत जो है वह करीब 70–80 रुपये की है और गवर्नमेंट ने उनको क्या आफर किया है, 45 रुपये । श्रीमन्, यह वही ओनियन है जो कि चुनाव के दौरान देश भर के अखबारों में विज्ञापित होता था कि प्याज का भाव मेरी सरकार में डेढ़ रुपये किलो था और इस समय आ रुपये किलो है । यह वही ओनियन जहै जिसका विज्ञापन छापकर वोट सात गया । आज क्या हालत है श्रीमन्, मांगा

[श्री नागेश्वर प्रसाद शाही]

यह ओनियन जब किसानों के घर में है स्वामीनाथन जी, तो इस समय नासिक का रेट एक्चुअल जो व्यापारी आफर कर रहे हैं वह 30 रुपये क्विंटल है...

उपसभाध्यक्ष (श्री सवाई सिंह सिसोदिया) : शाही साहब, प्याज के छिलके जितने निकालेंगे उतने कम हैं । आगे बढ़िये ।

श्री नागेश्वर प्रसाद शाही : स्टेट गवर्नमेंट ने, नाफेड ने जब इन्कार किया कि इतना प्याज नहीं खरीद सकते हैं यह हमारे फाइनेंसेज के बाहर है तो उस समय स्टेट गवर्नमेंट ने कहा : The traders should come forward. आधा नाफेड खरीद ले और आधा लोकल ट्रेडर्ज खरीद लें । लोकल ट्रेडर्स ने 30 रुपये का भाव आफर किया और लागत है उस पर 56–58 या 60 रुपये । परन्तु लोकल ट्रेडर्स ने जिनको डिस्ट्रिक्ट मैजिस्ट्रेट ने परसुएड किया खरीदने के लिए, केवल 30 रुपये आफर किया । हमारे गृह मंत्री जी कह रहे हैं हम किसान हैं । आप अगर किसान हैं तो आपकी सरकार को आगे आना चाहिए किसानों के उत्पाद माल को खरीदने के लिए । जिस तरह से चौधरी साहब की सरकार ने किया था । मिल मालिकों ने कहा कि गन्ना नहीं खरीदेंगे, यू० पी० और बिहार स्टेट की गवर्नमेंट ने कहा कि हम अपने पास से रुपया देंगे और उन्होंने अढ़ाई रुपये पर क्विंटल दिया । मिल मालिकों से कहा, गन्ना खरीदो । बिना गन्ना खरीदे मिलें बंद नहीं हो सकती हैं । पैसा भी अपने पास से दिया... (*Interruptions*) उसी तरह से मंत्री जी अगर आप किसान हैं, आपके दिल में किसान का दर्द है तो आप की सरकार को सामने आना चाहिए कि जो घाटा हो उसे सरकार बीयर करे । लेकिन किसान को कम से कम लागत का मूल्य मिलना चाहिए । लागत से कम मूल्य बनाना, वही सरकार कर सकती है जो किसानों की दुश्मन होगी, विरोधी होगी । मैं वहां का नहीं, स्थानीय नहीं हूं लेकिन वे बता रहे हैं कि उनको इसलिए दण्डित किया जा रहा है... (*Interruptions*)

उपसभाध्यक्ष (श्री सवाई सिंह सिसोरिया) : वह बोल चुके हैं ।

श्री नागेश्वर प्रसाद शाही : कि उन्होंने सरकारी पार्टी को वोट नहीं दिया। मैं नहीं जानता लेकिन वे लोग बता रहे हैं कि उन्हें दण्डित किया जा रहा है । लेकिन श्रीमन्, मैं कहना चाहता हूं कि ओनियन किसान हो या गन्ना किसान हो अगर उसे लागत का मूल्य नहीं मिलेगा तो अब किसान भी जागेगा । वह जाग गया है श्रीमन्, क्या आपको मालूम नहीं कि एक साल पहले जब बिहार में लोक दल सरकार थी तब चीनी मिल मालिकों ने सरकार को मजबूर कर दिया था कि एक्साईज ड्यूटी हटाओ नहीं तो मिलें नहीं खुलेंगी । चीनी मिल मालिक सरकार को मजबूर कर सकते हैं क्योंकि उनके पास साधन हैं, एकता है । लेकिन गरीब किसान जो है, उसके पास न थैली है, न साधन है, एकता की भी कमी है । इसलिए वह मजबूर नहीं कर सकता । लेकिन मैं मंत्री जी से निवेदन करना चाहता हूं और जानना चाहता हूं कि क्या सरकार...

उपसभाध्यक्ष (श्री सवाई सिंह सिसोदिया) : शाही साहब दो मिनट की बजाय दस मिनट हो गये हैं।

श्री नागेश्वर प्रसाद शाही : ... किसानों को उचित मूल्य देने के लिए

अपने साधन का इस्तेमाल करेगी और क्या सरकार नफेड को जितने पैसे की जरूरत हो, उतना पैसा देकर उनसे कहेगी कि वे सारा पर्चेज करें और स्टाक में रखें ?

श्री कल्प नाथ राय (उत्तर प्रदेश) : श्रीमन्, महाराष्ट्र में प्याज पैदा करने वाले किसानों के ऊपर जो लाठी-चार्ज हुआ, जिसके कारण वहां दो-एक किसान मारे गये, यह बड़ी ही दुर्भाग्यपूर्ण घटना है। जब तक सरकार दाम-बांधो नीति को स्वीकार नहीं करती तब तक हमारे देश में किसानों की लूट बंद नहीं हो सकती, किसानों के खेत में पैदा होने वाली चीजें मिट्टी के दाम बिकें और कारखानों में बनने वाली चीजें सोने के दाम बिकें, इसके कारण आर्थिक असन्तुलन पैदा हो रहा है। पिछली सरकार किसानों का नाम लेकर इस मुल्क में आई थी और किसानों के नाम को लेकर इस मुल्क में एक प्रधान मंत्री चौधरी चरण सिंह ने पिछले चुनाव जीते थे।

आदरणीय बागाईतकर जी भी यहां मौजूद हैं। लेकिन गांव या कृषि के विकास के लिए या किसानों के लिए पिछली सरकार, लोक दल और जनता ने कोई ठोस एवं समयबद्ध कार्यक्रम नहीं बनाया। इस मुल्क की ओल्ड कृषि नीति में बुनियादी परिवर्तन होना चाहिए। आज खेती की सीमा रखी गई है कि लैण्ड सीलिंग के अनुसार एक आदमी के पास ज्यादा से ज्यादा आठारह एकड़ खेती होगी। लेकिन देहात में अगर किसी व्यक्ति के पास दस एकड़ खेती है तो दस एकड़ खेती को अगर बेचा जाए गांव में तो उसकी कीमत कम से कम एक लाख रुपया मिलेगी। यदि इरिगेटेड लैंड है तो उसका दो लाख रुपया मिलेगा। अगर इरिगेटेड नहीं है तो उसका एक लाख रुपया उस आदमी को मिलेगा। एक व्यक्ति आज अगर एक लाख रुपये को बैंक में जमा करता है तो उसको बारह हजार फिक्सड डिपाजिट में सूद मिलता है लेकिन अगर कोई व्यक्ति दस एकड़ खेती रख कर दिन-रात चार बजे सुबह से लेकर बारह बजे रात तक काम करे तो उसको खेती में दिन-रात परिश्रम करने के बाद क्या बारह हजार रुपये का प्राफिट है ? मैं समझता हूं कि नहीं है। यानि खेती करने वाले लोग चाहे छोटे किसान हों, या दो, चार, आठ, बारह या अठारह एकड़ के किसान हों, आज खेती करने वाले लोगों की जिन्दगी खराब होती जा रही है और वर्षों से यहां जो पिछली सरकार की नीतियों के कारण देश में गल्ले का उत्पादन हुआ है, हमने कृषि विकास के लिए औद्योगिक विकास की नींव डाली है। हमारी पिछली सरकार में जवाहरलाल और श्रीमती इन्दिरा गांधी की नीतियों के कारण देश में हरित क्रान्ति हुई है, या इस मुल्क में गल्ले का उत्पादन बढ़ा है, इण्डिस्ट्रयल इन्फ्रा–स्ट्रक्चर बना है जिसके कारण खेती का उत्पादन बढ़ा है। लेकिन खेती में पैदा होने वाली चीजों के दाम न ही उचित मूल्य पर निर्धारित हुए हैं और जब तक सरकार यह काम नहीं करती कि खेत में पैदा होने वाली चीजें कितने दाम पर बनें उसके ड्योढ़े दाम के अंदर वे चीजें मिलनी चाहिएं और जो सामान कारखाने में बनता है, जितनी कास्ट में वह चीज बने, उसके ड्योढ़े दाम के अंदर बाजार में बिकें, तब तक यह समस्या हल नहीं हो सकती। उप-सभाध्यक्ष जी, जब किसानों ने गन्ना पैदा किया तो लोक दल की और जनता पार्टी की सरकार थी, उन्होंने वचन दिया था कि हम 25 रु० क्विण्टल गन्ने का दाम देंगे। इसके पहले की सरकार 12 रु० क्विण्टल गन्ने का दाम देती थी।

[श्री नागेश्वर प्रसाद साही]

लेकिन जब उनकी सरकार आई तो 5–6 रु० क्विण्टल गन्ने का दाम हुआ, परिणाम यह हुआ कि पूरे हिन्दुस्तान के पैमाने पर किसानों के खेतों में गन्ना जला दिया गया और गन्ने की खेती करने का काम किसानों ने बिल्कुल बंद कर दिया और जनता सरकार की तरफ से कहा गया कि जितना गन्ना बोना चाहिए था उससे दूना या चौगुना गन्ना बोया गया है जिसके कारण संकट पैदा हुआ है। नतीजा यह हुआ कि किसानों ने गन्ने की खेती में कमी की क्योंकि उनको 5–6 रु० क्विण्टल मिट्टी के भाव गन्ना बेचना पड़ा, यानी बाजार में 25 रु० क्विण्टल लकड़ी का दाम और गन्ने का 5–6 रु० क्विण्टल। आज चीनी की क्या हालत है, बाजार में चीनी 6–7 रु० किलो है। अगर सरकार ने यह नीति बनाई होती कि किसानों के खेतों में पैदा होने वाली चीजों के दाम उचित मिलेंगे तो उससे किसानों को उचित दाम मिलता और गल्ले का या गन्ने का या प्याज का उत्पादन बढ़ता और देश के पैमाने पर कन्ज्यूमर को उचित दाम पर सामान मिलता। तो मेरा कहना है कि कृषि के संबंध में सरकारी पार्टी को और विरोधियों को भी एक नीति बनानी चाहिए। किसान जो गन्ना पैदा करे तो मिट्टी के दाम मिलें और बाजार में कंज्यूमर को चीनी सोने के दाम मिले तो इसका क्या असर होगा? किसान के खेत में प्याज बिके 8 आना किलो और बाजार में वही प्याज चला जाए तो 10 रु० किलो। उपसभाध्यक्ष महोदय, मैं आपके सामने एक उदाहरण प्रस्तुत करना चाहता हूं, आज मिडिलमैन किस तरह से किसानों को लूट रहा है। आदरणीय बागाईतकर साहब नेशनलाइज्ड बैंक की आज क्या हालत है? बैंकों में कुछ ऐसे लोग बीच में हैं जो पैसा ले लेते हैं और पैसा लेकर वे आलू या प्याज या गन्ना या चीनी या गुड़ की खरीद करते हैं . . .

श्री सदाशिव बागाईतकर : यह गोली-काण्ड के विषय में चर्चा है।

श्री कल्प नाथ राय : गोलीकाण्ड क्यों हुआ? आपने तो इस मुल्क में सैकड़ों, हजारों बार गोलियां चलवाई हैं। . . . (*Interruptions*)

उपसभाध्यक्ष (श्री सवाई सिंह सिसोदिया) : वे बोल रहे हैं प्याज की बात करिए।

श्री कल्प नाथ राय : वही बोल रहा हूं। 3 साल तक लगातार आपकी सरकार लाठी, गोली की सरकार रही है। आपने इस मुल्क में सांप्रदायिक दंगे, मारकाट, खून कराए। जनता सरकार के माने मारकाट, खून करने वाली' लाठी और डंडे की सरकार है। मैं पोलिटिकल' बात नहीं करना चाहता। क्यों यह संकट हुआ? इसलिए कि अगर किसानों के खेतों में पैदा होने वाली चीजों के दाम निर्धारित किए जाते, उचित मूल्य उनको मिलते तो कभी किसान यह रोड ब्लाकेड नहीं करता। दिल्ली और आगरा के बीच सड़कों में रोड ब्लाक किया जाएगा तो पुलिस का इंटरफियरेंस भी होगा। अगर बागाईतकर जैसे और आडवाणी जैसे नेता मार-पीट करायेंगे तो लाठी गोली चलाने को कोई रोक नहीं सकता। किसी तरह से केन्द्रीय सरकार जो सत्ता में आई है उस सरकार की बदनामी की जाए . . .

श्री अरविन्द गणेश कुलकर्णी : कल्पनाथ जी, जब आप बोलते हैं लाठी गोली और बंदूक वाली सरकार तो आप अपने मिनिस्टर को सलाह दो कि लाठी गोली और बंदूक से बंदोबस्त कभी नहीं करेंगे। Do not use it. Please advise him.

श्री कल्प नाथ राय : उपसभाध्यक्ष महोदय, जनता सरकार और लोक दल की सरकार ने 40 रु० प्याज का दाम दिया था और इस सरकार ने तो 45 रु० दाम देकर 5 रु० और ज्यादा बढ़ा दिया था। मैं जानता हूं, कुलकर्णी जैसा बूढ़ा आदमी भी आज जिस तरह से पार्लियामेन्ट में व्यवहार कर रहा है उससे साफ लगता है कि. . . (*Interruptions*)

SHRI A. G. KULKARNI; Do you know what i_a the production cost of onions?

SHRI KALP NATH RAI: I know its cost of production. ~

SHRI A. G. KULKARNI: Then tell me how much fertiliser is used per acre.

श्री कल्प नाथ राय : मैं खुद किसान हूं । मैं पूछना चाहता हूं कि 40 रुपया दाम था तब आप ने संघर्ष क्यों नहीं किया ?

श्री अरविन्द गणेश कुलकर्णी : तब फर्टिलाइजर का दाम अलग था, अब अलग है ।

It depends on many factors; noT" on Mr. Makwana antf Mr. Kalp Nath Rai advising each other.

उपसभाध्यक्ष (श्री सवाई सिंह सिसोदिया) : हाउस बहुत देर तक चलाना चाहते हैं ?

श्री कल्प नाथ राय : जब 40 रुपया दाम था तब कहां गयी थी प्रगतिशीलता शरद पवार की, कहां गयी थी कुलकर्णी जी की, कहां गयी थी चव्हाण की ? इस मुल्क में किसानों को उचित दाम मिला है पिछली इन्दिरा गांधी सरकार के जमाने में । पिछले तीन साल में जनता सरकार की और लोक दल की राष्ट्रघाती और जनघाती नीतियों के कारण देश बर्बाद हुआ है ।

एक माननीय सदस्य : अब तो सरकार आप के पास है ।

श्री कल्प नाथ राय : आप बिलकुल उस नीति के पोषक है जिस के माध्यम से किसान की लूट हो । कुलकर्णी जी, आप को किसान से क्या मतलब है ? आप किसान से कब से दोस्ती करने लगे। (*Interruptions*) मुझे बोलने दीजिए । चौधरी चरण सिंह की जनघाती और राष्ट्रघाती नीतियों के कारण किसानों की कमर टूटी है । चौधरी चरण सिंह की गलत और निकम्मी नीतियों के कारण गन्ना उगाने वाला किसान लूटा गया, आलू पैदा करने वाला किसान लूटा गया, प्याज पैदा करने वाला किसान लूटा गया । जनता सरकार और लोकदल की सरकार ने चौधरी चरण सिंह ने चीनी मिल मालिकों से 20 करोड़ रुपया चन्दा लिया जिस के कारण आज शूगर के दाम बाजार में लगातार बढ़ते जा रहे हैं । आप की सरकार ने और लोकदल की सरकार ने चीनी मिल मालिकों से 20 करोड़ रुपया ले कर किसानों के गले पर छुरा चलाया है । आप प्रगतिशीलता की बात करते हैं । पूरे देश के आर्थिक विकास की गाड़ी गड्ढे में गिर गयी । उस गाड़ी को गड्ढे से निकालने और रेल पर खड़ा करने का काम हमारी सरकार अब करने का जा रही है । पूरे देश को बर्बाद कर दिया, पूरे घर को जला दिया, उस को राख कर दिया । नये ढंग से घर का निर्माण करना, नये ढंग से सभी वस्तुओं को रेल पर लाना बड़ा कठिन काम होता है । कुलकर्णी जी के चिल्लाने से प्याज के दाम नहीं बढ़ेंगे । इस के लिए नीति निर्धारित

[श्री सवाई सिंह सिसोदिया]

करनी होगी । आप की पार्टी ने देश को दिवालिया बना दिया । आप की पार्टी ने आर्थिक ढांचे को जर्जर कर दिया और राष्ट्र की एकता को खतरे में डाल दिया । मैं यहीं चाहूंगा कि हमारी सरकार और कृषि मंत्री महोदय इस मुल्क में दाम-बांधो नीति को अख्तियार करें जिस से खेत मे पैदा होने वाली चीजें जितने दाम पर बाजार में बिकें उस के ड्योढे दाम पर पूरे साल बिकती रहें और कारखानों में जो चीज पैदा होती हैं वे लागत से ड्योढे दाम पर बिकें । जब तक कृषि पदार्थ और औद्योगिक पदार्थ में सन्तुलन, पैरिटी कायम नहीं की जायगी तब तक इस मुल्क में किसानों की समस्याओं का हल नहीं हो पायेगा और कन्ज्यूमर्स को भी लाभ नहीं मिलेगा । और मिडिलमेन की लूट जारी रहेगी । इस लिए मैं चाहता हूं कि अदारणीय मंत्री महोदय

SHRI NARASINGHA PRASAD NANDA (Orissa): Sir, on a point of order.

उपसभाध्यक्ष (श्री सावई सिंह सिसोदिया) : आप बैठ जाइए । पाइन्ट आफ आर्डर है ।

श्री कल्प नाथ राय : कोई पोइन्ट आफ आडर नहीं है ।

What is the point of order? These people have stabbed the country.

इन देश के दुश्मनों ने . . . (*Interruptions*)

उपसभाध्यक्ष (श्री सवाई सिंह सिसोदिया): आप एक मिनट के लिए बैठ जाइए ।

श्री कल्प नाथ राय: जनता और लोकदल ने हिन्दुस्तान के किसानों को लूटा है । उन्होंने इस तरह की जनघाती और राष्ट्रघाती नीतियां अपनायीं कि किसानों की कमर टूटी है । मैं आदरणीय मकवाणा जी से यही कहना चाहता हूं कि जनता सरकार और लोकदल सरकार ने किसानों को बर्बाद किया है, उनको इस स्थिति पर ला दिया है कि उनकी कमर टूट जाय, इस लिए वे कृषि के विकास के लिए, ग्राम विकास के लिए और किसानों के हित के लिए, किसानों को उचित दाम देने के लिए, ऐसे कदम उठायें ताकि मुल्क में किसान राहत की सांस ले सकें । धन्यवाद ।

श्री राम लखन प्रसाद गुप्त (बिहार) : उपसभाध्यक्ष महोदय, हिन्दी में एक कहावत है "चोरी भी, मुंह जोरी भी ।"

उपसभाध्यक्ष (श्री सवाई सिंह सिसोदिया) : कुलकर्णी जी, आप बोलेंगे तो और ज्यादा देर लगेगी ।

श्री राम लखन प्रसाद गुप्त : मैं दो, चार मिनट में ही समाप्त कर दूंगा । तो उस कहावत "चोरी भी मुंह जोरी भी" के अनुसार ही आज कल्प नाथ जी व्यवहार कर रहे हैं । वहां किसानों को पीटा गया जिसमें 27 लोग घायल हुए और 2 मरे और उसके बावजूद वह कहते हैं कि जो गोलियां चलीं वह ठीक चलीं और गोलियां अगर नहीं चलेंगी तो शासन कैसे चलेगा । किसानों के बारे में वह काफी बोले हैं . . (*Interruptions*)

श्री कल्प नाथ राय : यह तो माने हुए बनिये हैं । चार रुपये का सामान 20 रुपये में बेचते हैं ।

श्री राम लखन प्रसाद गुप्त : बैठिये आप । आपका जो मन हो बोलते रहिये । वे कहते हैं कि जो गोलियां चलीं वे ठीक

चलीं और पुलिस को गोली मारनी भी चाहिए थी। यह किसान की भलाई की बात करते हैं। नासिक से तीस किलोमीटर दूर पिंपल गांव और बसवंत गांव में गोली चली और लसला आदि ऐसे गांव हैं और कई शहरों में उसके लिये बंद मनाया गया। परन्तु यह सब बातें हुई किस लिये। बहुत मामूली बात थी। प्याज का उत्पादन सब से अधिक और सब से अच्छा नासिक में होता है और वहां पर जब मंडी में उस प्याज की डाक होने लगी तो 25 से लेकर 30 रुपये तक का भाव उठा जहां प्याज उगाने की लागत 70, 80 रुपये आती है वहां 25 से 30 तक का भाव उठने पर किसान क्षुब्ध हुए और उसके बाद सारे के सारे किसान वहां से अपना सामान ले जाने को तैयार नहीं हुए और इसको ले कर वहां काफी हल्ला मचा और फिर हल्ला मचने के कारण वहां जो एग्रीकल्चरल वर्कर्स का आर्गनाइजेशन है उसके तीन लोगों को गिरफ्तार कर लिया गया और जब तीन लोग गिरफ्तार किये गये तो उसे लेकर वहां हंगामा मचा और उसके कारण फिर झगड़ा हुआ। इस पर पुलिस ने लाठीचार्ज किया जिसमें 27 आदमी घायल हो गये और फिर गोली चली। हमारे कल्प नाथ राय जी ऐसा भाषण कर गये। वे किसान भी हैं। अगर किसान संगठित होते और सारे हिन्दुस्तान के किसान संगठित होते तो इस नासिक कांड को ले कर ही इन्दिरा की सरकार एक दिन ही में चली जाती। वह रह नहीं सकती थी। जिस तरह से यह गोली कांड हुआ है और किसानों को उनकी उपज का कम दाम मिल रहा है उसके कारण वह सत्ता में रह नहीं सकती थी। यह बहुत अहम बात है। उपसभाध्यक्ष महोदय, गोलियां चलती हैं, चल सकती हैं, प्रशासन में लोग मरते हैं, मर सकते हैं, परन्तु किसानों पर कम भाव देने के कारण यह गोलियां चलायी गयी हैं। यह बहुत बड़ा जुर्म है। आज ही एक माननीय सदस्य ने बहुत सही कहा है कि अब इन्दिरा की सरकार किसानों पर गोलियां चल रही है, वकीलों पर गोलियां चला रही है, ग्वालियर में, हरियाणा में वकीलों को पीटा गया, वहां बार एसोसियेशन में घुस कर लोगों को मारा गया, जब कि कलेक्टर और एस० पी० वहां बैठे हुए थे, हरियाणा में वकीलों को पीटा गया, और व्यापारियों को पीटा जा रहा है, तो यही सब चीजें अब उन लोगों को मिली हैं। इसलिये उपसभाध्यक्ष महोदय, मेरी मांग है कि सरकार को इस तरह की बातों पर ध्यान देना चाहिए और इसका कोई सोल्यूशन निकालना चाहिए केवल गोली चलाने से काम नहीं चलेगा।

श्री प्रभु सिंह (हरियाणा) : मैं कोई लम्बी बात नहीं कहता, लेकिन हरियाणा का जिक्र आया है इसलिये वह बतलायें कि हरियाणा में कहां लोगों को पीटा गया है। वह हवा में कैसे बोल रहे हैं।

उपसभाध्यक्ष (श्री सवाई सिंह सिसोदिया) : उनका कहना है कि सदन में चर्चा हो रही है तो हरियाणा का नाम आना ही चाहिए।

श्री राम लखन प्रसाद गुप्त : आज के हिन्दुस्तान टाइम्स में यह न्यूज है। हरियाणा में गोली चलाई गई। . . .

(*Interruptions*)

श्री प्रभु सिंह : जगह बतलाइये आप, कहां चली। हरियाणा में किसी जगह नहीं चली।

SHRI INDRADEEP SINHA (Bihar): Mr. Vice-Chairman, Sir, I -want to raise some policy questiona and in or<-der to make myself understood to Mr. Swaminathan, I choose to speak in English.

[Shri Indradeep Sinha]

Now, onion is a very small item is our agricultural economy and Fimpal-gaon is also a small place taking the country as a whole. But this Pimpal-gaon incident has raised certaia fundamental problems. Problem number one is this. At what price, will the produce of the peasants be purchased? The 0the day, the Agricultur Minuter assured this House that the peasant will b assured o* a remunerative price which will fully cover his cost of production and the Government will also try to maintain parity between the prices of agricultural and industrial commodities. Has this policy been implemented with regard to onions? This policy was not implemented last year. Onion producers sold their onions at Rs. *2S^S0*—40 per quintal last year during the crop season and the consumers in the cities had to buy the same onions at Rs. 5 or 6 per kilo, that is, aTHs. 50(f-6u0 per quintal during the consuming season. Who made the profit? It was the middleman. This was the situation last year and the Lok Sabha elections were described as onion elections. Now, what is your Government doing? The All-India Kisan^ Sabha demanded a price of Ks7"75 per quintal for onions.

SHRI R. V. SWAMINATHAN: No, only Rs. 70|-.

SHRI INDRADEEP SINHA; We demanded Rs. 751-; but the ' onion growers in Maharashtra are HOW demanding only Rs. 701- We are demanding Rs. 751. taking int0 account the various costs which have gone up this year. But they are jdemariding Rs. 70/-; that is very reasonable Now, what is the difficulty in your Government agreeing to thos Rs. 70/-? i do not want to quote figures. You are aware of them. According to the retail price of index of Greater Bombay as given in the Economic Times, the price of onion in Bombay retail market varie between Re. 1 to Rs. 1.25 per kg. If you purchase onions at Nasik 0r Pimpalgaon at Rs. 70|-, cap you not sell that same 0hion not oaly in Bambay but also in Delhi, Calcutta, Madras and other cities at Re. 1]-per kg? According to NAFED's own statement, their average cost of transport and handling etc. is Rs. 251- per quintal. Now if you pay Rs. 70|- to the farmer and add Rs. 25/- as your transport and handling charges, you can very well sell the same onion throughout the country at Re. 1|- or a little above Re. 1|-- The farmer will get hi8 price and the consumer will also get onion at a reasonable price. This is something which your Government has failed to do. Not only that you have failed to do this, when the farmers have dared t0 demonstrate peacefully—you said they blocked the road. Supposing they blocked the road. Several times, political parties blocked the roads. The other day, the West Bengal Chhatra Parishad affiliated to the ruling party, blocked the Assam-Bengal road for 3 hours. In your State, Tamil Nadu, five farmer organisations have blocked roads several times in the last2-3 areas. Is there any justification for resorting to brutal firing simply because the agitated peasants blocked • the roads? Does this lead to a solution of the problem? Does this solve the problem of the onion-growers? It does not. By these repressive measures, whom are you helping? You are helping only the middlemen traders. You will compel the "farmer to dispose off his crop at a low price, and the traders will corner the stocks and the» sell the same commodity in the cities, maybe not at Rs. 5 or Rs. 6 per kilo this year, but at Rs. 2 or Rs. 3 per kilo. One does not know at what price they will sell. So, this is a problem which has becojne particularly acute after "the Govera-ment' drive for increasing agricultural production by introducing the high-yielding varieties of seeds and the new technology based on the intensive use of energy, fertilizers, water and what not. Now this intensive energy technology is also a capital-intensive technology which means higher cost. And when the prices of

diesel, petrol, kerosene and other energy sources go up, the cost oi production goes up. The farmer is an ordinary, a petty, businessman; he is not a big businessman but he is a petty businessman. He must be compensated at least to the extentt,hat he incurs the increased cost in producing a commodity which the nation needs. Now, this, your Government hai not done, and despite loud promises, there is no symptom yet of any change in the traditional policy of your Government. I will come to that aspect soon.

What is our experience of the Emergency? I do not want to refer to the authoritarian and repressive aspect of the Emergency. That has been referred to many times. But what was the economic aspect of the Emergency? It has been claimed by your Government and your party arid your leader that during the Emergency price, were stable. How were the prices made stable? Recently the Reserve Bank of India has made a study of the National Accounts Statistics published by the Central Statistical Organisation, on the incomes of the various sectors. You might have seen it. If not, I suggest that you please look into it.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Come to your suggestion please. Please finish.

SHRI INDRADEEP SINHA: I will not take much time. I cannot speak like Mr. Kalp Nath Rai, out of context, out of all proportions.

So, a9 a result of that study, even the Reserve Bank of India has come to the conclusion that the agricultural sector lost a thousand crores of rupees in 1975-76 and fifteen hundred odd crores in 1976-77 due to a disproportionate fall in the prices of agricultural commodities or the growing disparity between the prices of the agricultural and industrial commodities. So, during the Emergency

you biought about a certain stability in prices, not by bringing about a proportionate fall in the prices of all commodities, but by artificially depressing the prices of agricultural commodities while allowing the prices of industrial commodities to go on rising. This was one dose of the Emergency. Are you administering the same dose now? I take the Pimpal-gaon incident as a small dose of your Emergency medicine for bringing down prices.

According to the latest figure, published by the "Economic Times" of the Bombay's retail price index, a fall has taken place in the price level. But of which commodities? Not of the industrial goods, but of the agricultural commodities, mainly the vegetables and other things. So, you are trying to bring down the prices, not by bringing down the prices of the industrial products, but by artificially depressing the prices of the agricultural products. And what would be the result of this short-sighted, blind policy? AH your plans of increasing agricultural production will either falter or, what is more likely—and what is happening in your State, Tamil Nadu—is that the smaller peasantry will be ruined and more and more land will be concentrated in the hands of a few big peasants ...

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Please conclude.

SHRI INDRADEEP SINHA: This is likely to be the inevitable result of your short-sighted policy,

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Come to the point. Give your suggestions.

SHRI INDRADEEP SINHA. I have given my suggestions. One more I will give. So this is the economic aspect.

Now the political aspect is this, that since this policy will never be accepted by the peasantry, how to push this policy down the throat of the unwilling farmers? By using the police, by

[Shri Indradeep Sinha] resorting to lathi-charges, by resorting to firings, by police excesses and by making big noise, like Mr. Kalp Nath Rai here, about the misrule of the Janata Government. They were misruling. I never said they were good rulers. We said in this House, "You are birds of the same feather". The Janata and the Congress..

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA); Mr. Sinha, you are making it a general discussion.

SHRI INDRADEEP SINHA: No discussion, Sir. I am precisely on my point. The Pimpalgaon incident has two aspects. One aspect is that the peasant must be paid a remunerative price and your co-operative organisation must purchase all the onions that are offered for sale at Rs. 70. If you do not have the storage capacity, build the storage capacity. As a matter of fact, when you plan increasing agricultural production, you should also plan building of warehouses and storage capacities. Secondly, when the peasants are not satisfied, when they demand higher prices, then the remedy is not use of police, but use of political leaders like you. Instead of sending armed police, I would have preferred if Mr. Makwana or yourself had gone to Nasik to talk to the peasants and tried to work out a solution. Of course, I stand for a judicial enquiry into the firing so that police excesses can be probed and the guilty persons punished. But even now I would suggest that some of the political leaders of your Government should go there. This is a serious problem, because if you fail to tackle this problem today, there will be dozens of Pimpalgaons or hundreds of Pimpalgaons in the country and this issue will arise in State after State, in district after district. That will blow up the stable Government you claim to have established. Thank you.

SHRI R. V. SWAMINATHAN: Sir, on a point of explanation. The hon. Member wanted a price of Rs. 70 to be paid. Sir, if we offer Rs. 70. considering that onion is a perishable item, its price in the market will go up to Rs. 150. The cartage, the fact that v it is a perishable item, all these things will make the price Rs. 150. That is why the consumer point of view also should be considered here. Anyhow all these aspects were considered very carefully by the Prime Minister and a price of Rs. 60 has been fixed as against the price of Rs. 40 which was fixed by the Janata Government. That is what I wanted to say.

SHRI SADASIV BAGAITKAR: What was the price paid in 1977-73? *(Interruptions)* Will you concede that the input cost has gone up in the last two years and an increase of five rupees is not enough? *(Interruptions)* .

श्री कल्प नाथ राय : जाकर किसी मंदिर में पूजा करो। पश्चाताप करो *(Interruptions)*.

SHRI A. G. KULKARNI: Don't indulge in cheap jibes. *(Interruptions)*

श्री कल्प नाथ राय : श्री कुलकर्णी जी, अब क्या करोगे, जाकर किसी मंदिर में पूजा करो। आप लोगों ने किसानों को नष्ट कर दिया। अब आप पश्चाताप करो।

THE VICE-CHAIRMAN (SHRI T SAWAISINGH SISODIA): Shri Makwana.

SHRI YOGENDRA MAKWANA: Sir, it is most unfortunate that some members have tried to make political • capital out of this sad incident. It is a matter of great regret and deep" anguish that two precious lives were loSF in this incident. We are not happy about it. But it happened. How did it happen? It is out of an agitation for higher prices of onions, not because of law and order, as it is described by the members sitting opposite They tried to give an incorrect version of the incident which happened there.

The story is like this. On the 19th March, Mr. Kasva an officer of the

NAFED, was going for the auction of the onions. On the 18th, the previous day, there was an oral agreement between the farmers and the NAFED that he would purchase onions between the grades of 45 and 60, whatever be I the quantity. While this officer was going for the auction of onions, one Mr. Madhavrao More insis:ec> that even *C quality ranging between grades 15 and 20 should also be purchased. Because of the oral agreement to purchase only grades of 45 to 60, and not below that grade, it was refused. Then, they started an agitation. Mr. More instigated the farmers and told them: Let us go and do *satyagraha* on the Bombay-Agra road and block the road. He wet* to the extent of saying that those who did not join him were bastardy[1] sons So, they went »nd blocked the road. When they have blocked the road, at about 11.45 A.M. a company of S. R. P. Sikh Group was going from Bombay to Pulcy. Since the road was blocked, the officer requested the farmer* to allow them to pass fhrough the road. They were no*, allowed. Not only that, the farmers and some others who had gathered there started pelting stones on them. It was heavy stone pelting on the SRP. The Police then tried to disperse the mob of farmers by a cane charge. But they started again pelting stones which struck the head of one constable who opened fire. It was not the police. It was the SRP which opened fire and that too because there was a heavy stone pelting on them and they were injured

SHRI A. G. KULKARNI; No paper has reported this.

SHRI YOGENDRA MAKWANA: This is official report.

SHRI A. G. KULKARNI: Do not take political capital out of it.

SHRI YOGENDRA MAKWANA: I am reading from the official reports of the Government. This is the in-11 R.S.—10.

formation receive^ from Maharashtra.

AN HON. MEMBER: The paper said 2 P.M. You say it was at 11.45 A.M.

SHRI YOGENDRA MAKWANA: That was the time when the company was passing that way. This is the official report I have received from Maharashtra. In this firing two persons died and 12 were injured out of, whom seven sustained bullet injuries. The SRP officers were also injured badly. The DIG Police, the D.M. and the S.P. went to the spot and enquired about the incident. The Divisional Commissioner Bombay, commenced the enquiry at Pimpalgaon into the incident on the 20th March at 9 A.M. This is the sum and substance of the incident. Instead of speaking about the incident, they were speaking of law and order in other places, I do not know how it is relevant here.

SHRI SADASIV BAGAITKAR: You have to answer a specific point I raised. Was there any District Magistrate who ordered the firing? If not, who ordered the firing? My charge is that a Sub-Inspector of the SRP did it. Is he authorisedto tire?

SHRI YOGENDRA MAKWANA: You can get easily the information from whatever I have stated. It is the SRP. How is the DM concerned?

(Interruptions) SHRI SADASIV BAGAITKAR: Who ordered the inquiry?

(Interruptions)

SHRI YOGENDRA MAKWANA: It is the SRP who were going that way.

(interruptions).

SHRI SADASIV BAGAITKAR: Who ordered the inquiry?

SHRI YOGENDRA MAKWANA: It is the SRP. This is the incident which took place. *(Interruptions).*

SHRI A. G. KULKARNI: Sir, he has to tell as to who ordered the Inquiry.

SHRI YOGENDRA MAKWANA: The Divisional Officer is inquiring into it and the results will come.

SHRI A. G. KULKARNI: Are you prepared for a judicial inquiry? *(Interruptions).* Mr. Makwana, I want to ask you: Are you prepared to have a judicial inquiry or not?

SHRI YOGENDRA MAKWANA: No. The Divisional Officer is going into it. (Interruptions)

SHRI A. G. KULKARNI: Shame on your Government. *(Interruptions)*

SHRI KALP NATH RAI: Shame on you also. *(Interruptions)*

SHRI SADASIV BAGAITKAR: Sir, the point that I raised was whether there was a duly authorised officer who could order the firing. He has received the report from the Maharashtra Government as he himself has said just now. Is there any information with him as to who ordered the firing? That is all he has to answer. I want to know from Mr. Makwana as to who ordered the firing. This is a pertinent question that I have put to him. Who ordered the firing? Was there a District Magistrate or a Magistrate who was authorised? *(Interruptions)*

SHRI A. G. KULKARNI: Sir, he says the 3RP fired. The SRp cannot fire. (Interruptions). There seems to be no Government at all (Interruptions)

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): You cannot force him to reply to your questions in a particular manner.

SHRI A. G. KULKARNI: We are not forcing him, Sir. *(Interruptions)*

SHRI SADASIV BAGAITKAR: We are not forcing him, Sir.

SHRI A. G. KULKARNI: Sir, he •ay that the SRP ordered the firing. He is trying to defend the SRP. I want to know from Mr. Makwana whether he can say that the SRP fired with the permission of the District Magi;trate. Then it is a total shame.

(Interruptions).

THE LEADER OF THE OPPOSITIONS (SHRI LAL K. ADVANI): Sir, the point that they have made is very pertinent, namely, who ordered the firing of course, the honourable Minister has every right to say that at present he does not have the information and that he will bring it on Monday or Tuesday. He can say that.

SHRI YOGENDRA MAKWANA: I have already said.

THE LEADER OF THE OPPOSI-not said. Their charge is that the Sub-Inspector ordered the firing. He was not entitled to order a firing or authorise to fire. Only a Magistrate could order a firing. You can say, "I do not have the information at present and I will bring it to the House." It is not in any particular manner in which they are forcing you to reply. Sir, in any firing, the crucial point is who ordered the firing. This is very crucial. Let him assure the House that he will come to the House with additional information.

SHRI SADASPV BAGAITKAR: He has no information. *(Interruptions)*

SHRI A. G. KULKARNI: Let him come with correct information.

SHRI LAL K. ADVANI: This is a matter in which the Chairman always guides the Government.

SHRI A. G. KULKARNI: Sir, you direct the Government to collect the information and put it up on Monday or Tuesday. *(Interruptions)*

SHRI SADASIV BAGAITKAR: Sir, I am entitled to an answer. That was pertinent point that I raised. The facts of firing and the facts about the incidents are all right. But the pertinent point that I raised was who

ordered the firing. The SRP is not authorised to order the firing. They have not fired even in self-defence. No incident has happened. So without having the authority, how could they order the firing?

SHRI A. G. KULKARNI: Let him have an inquiry made and let him give the information on Tuesday.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA); You have put the question and the honourable Minister has given whatever information he has got.

SHRI SADASIV BAGAITKAR: On this question he has said nothing, Sir. *(Interruptions).*

SHRI YOGENDRA MAKWANA: I made it clear that the Divisional Commissioner is inquiring into it and the facts will come out of this inquiry. *(Interruptions).*

SHRI SADASIV BAGAITKAR: Sir, I will seek your protection. He can say, "I do not have the information". That he can say. *(Interruptions)* .

SHRI S. W. DHABE; Sir, I have asked a specific question. Into the hospital itself the SRp went and lathi-charged and beat that man and he was hurt. He has not made any reply to that question. *(Interruptions)*

SHRI A. G. KULKARNI: Sir, this callousness on the part of the Home Minister is to be condemned. (Interruption). It is to be condemned.

REFERENCE TO THE DISSOLUTION OF THE DELHI METROPOLITAN COUNCIL

THE LEADER OF THE OPPOSITION (SHRI LAL K. ADVANI); Mr. Vice-Chairman, Sir, I have just now received information . . .

SHRI KALP NATH RAI (Uttar Pradesh): What?

SHRI LAL K. ADVANI; . . . that the Delhi Metropolitan Council has been dissolved.

SHRI KALP NATH RAI: Very good.

SHRI LAL K. ADVANI; Sir, I rise to protest against this on two different grounds. This House is in session. Parliament is in session. I do not know whether the Govern - ment forgot this. It is the elementary duty of the Government, when the House is in session, to announce any such decision in the House and not just to circulate press notes outside. On the face of it, Sir, it is contempt of the House and it is gross "disregard of the House that the Delhi Metropolitan Council has been dissolved now, without even inform- ing the Parliament. I have gone through the Delhi Administration Act. I find that it is obligatory for the Government to bring the Order of dissolution to the House as early as possible. That only means that if the House is not in session. Immediately after the House meets the Order has to be passed in the House. But in this case, Parliament is on, both the Houses are sitting and just the President gives the approval and the Lt. Governor orders dissolution of the House-and we are not taken into confidence at all—absolutely. I have with me a copy of the Order, the Notifi- cation. I wanted to check and double check. I have got a copy of the Notification issued, under which the President has assumed to himself all the powers of the Delhi Administration. Sir, this is the first count on which I protest. By acting in this manner, without bringing the matter to the House, they have shown disrespect to the Parliament. They have acted in contempt of the House

The other day I had occasion to raise this matter when I learnt that the process of election for the Rajya